ASSAM ACT IV OF 1952

THE ASSAM FINANCE ACT, 1952

(Passed by the Assembly)

(Received the assent of the Governor on the 11th April 1952)

[Published in the Assam Gazette, dated the 23rd April 1952]

Act to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-tax Act, 1939

Preamble.

Whereas it is expedient to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-tax Act, 1939, it is hereby enacted as follows:-

1. (1) This Act may be called the Assam Finance Short title and extent. Act, 1952

(2) It extends to the whole of Assam.

2. The rates of Agricultural Income-tax for the year Rates of Agricultural Income-tax for the year Assam Act Agricultural beginning on the 1st April 1952, shall, for the purpose of IX of Income-tax. sections 3 and 6 of the Assam Agricultural Income-tax Act, 1939. 1939, be the rates given below:-

A. In the case of every Hindu undivided or joint

family:-

(a) At the rate applicable under the list af rates contained in paragraph B below to a sum equal to the share of a brother if such share exceeds Rs.6,000;

(b) At four pies in the rupee, if the share of the brother is Rs.6,000 or less.

B. In the case of every individual, firm and other Association of persons (other than Companies):—

(a) On the first Rs.1,500 of total Nil. income.

(b) On the next Rs.3,500 of total Nine pies in the income. rupee.

(c) On the next Rs.5,000 of total One anna three pies in the income. rupee.

(d) On the next Rs.5,000 of total Two annas and income. six pies in the rupee.

(e) On the balance of total income ... Four annas in the rupee.

C. In the case of every Company: On the whole of total income Four annas in the rupee.

Provided always that-

(i) no agricultural income-tax shall be payable on a total agricultural income which does not exceed Rs.3,000,

and (ii) the agricultural income-tax payable shall in no case exceed half the amount by which the total agricultural income exceeds Rs.3,000.

[Price I anna or Id.]

A. G. P. (Leg.) No. 21/52-1500-1-6-1952.